

22

BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 87/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2018

Name of the Company: Panchmahal Steel Ltd
V/s.
Ratnesh Metal Industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	MIHIR PARIKH	Advocate	Operational Creditor	} Rajpurohit
2.	DR. CHETAN RAJPUROHIT	"	"	
3.)	SAURABH G. AMIN	Advocate	St. Amin	} RESPONDENT
4.)	KEWAL J. SHAH	Advocate	Shah	

ORDER

Advocate Mr. Mihir Parikh with Advocate Mr. Chetan Rajpurohit present for Operational Creditor/ Petitioner. Advocate Mr. Kewal Shah with Advocate Mr. Saurabh Amin present for Respondent.

On the request of Respondent, the matter is adjourned.

List the matter on 29.05.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 19th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL